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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 552/2019**
GAIL (INDIA) LIMITED

..... Plaintiff

Through: Mr. A.V. S. Subramanyam, Mr. Niraj
Kumar, Mr. Harshit Chhabra,
Advocates with Ms. Sunita
Somedeva, Manager (Legal).

versus

PUNJAB NATIONAL BANK LTD.

..... Defendant

CORAM:
SH. VIJAY SHANKAR (DHJS), JOINT REGISTRAR
(JUDICIAL)

ORDER
% **30.09.2019**

This is fresh suit. Let it be checked and registered, as per rules.

I.A.No. 13720/2019 under Section 151 CPC filed on behalf of the plaintiff seeking exemption from filing typed copies of the faint/illegible documents, documents having underlining and documents without prop left side margin along with affidavit

It is submitted by counsel for the plaintiff that he may be permitted to withdraw the aforesaid application.

Heard. In view of the above submissions, the aforesaid application stands disposed of as withdrawn.



CS (COMM) 552/2019

Counsel for the plaintiff seeks time for clarifications.

At request, re-notify the matter for consideration/clarifications
on **21st October, 2019.**

**VIJAY SHANKAR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

SEPTEMBER 30, 2019/nk